

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A.No. 271 of 1994

Monday this the 14th day of February, 1994

CORAM

THE HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN  
THE HON'BLE MR.P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

1. E.K.Mohandas, Supporting Staff Gr.I(Mazdoor)  
C.P.C.R.I, Kasargod.
2. K.Chandran Nair, -do-
3. M.Venu Nair -do-
4. P.Chandu -do-
5. E.V.Ravindran, Jr.Technical Assistant  
CPCRI, Kayamkulam.
6. C.Kelappan, Supporting Staff Gr.I(Mazdoor)  
CPCRI, Kasargod.
7. I.Unni Nair, Supporting Staff Gr.I(Mazdoor)  
National Research Centre for Spices,  
Calicut.
8. T.Ahmed Koya, -do-
9. K.K.Sasidharan -do-
- 10.M.Koru -do-
- 11.P.Sadanandan -do- ....Applicants

(By Advocate M/s M.K.Damodaran/PV Mohanan)

Vs.

1. The Director General,  
ICAR, Krishi Bhavan, New Delhi.
2. The Director, Central Plantation  
Crops Research Centre, Kasargod.
3. The Director,  
National Research Centre for Spices,  
Calicut. ....Respondents

(By Advocate Mr.Mathew J Nedumpara, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

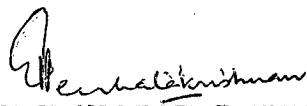
Applicants seek a declaration that they are eligible to be regularised as Mazdoors with retrospective effect from August, 1979. They rely on

Annexure.A9 judgment to support their contention.

We find that some of the applicants have made representations. Applicants, if so advised, may make comprehensive representations to the 1st respondent incorporating the factual details regarding their service. If representations are made within one month from today, those will be considered on merits and appropriate orders passed thereon, within four months of the date of receipt of the representations.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 14th February, 1994.

  
P.V.VENKATAKRISHNAN  
ADMINISTRATIVE MEMBER

  
CHETTUR SANKARAN NAIR(J)  
VICE CHAIRMAN

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